

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. No. .... 20 of 1998

DATE OF DECISION..... 27.10.2000

Shri T.M. Singh and 13 others

PETITIONER(S)

Mr A.K. Roy

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

The Union of India and others

RESPONDENT(S)

Mr B.S. Basumatary, Addl. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

DATE OF DECISION.....

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

*[Signature]*  
RESPONDENT(S)

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE

THE HON'BLE

To the question deposition of the local reporter may be allowed to see the judgment ?

Q. Is the circulation to the reporter of the local paper ?  
A. No, the circulation to the reporter of the local paper only of the

X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.20 of 1998

Date of decision: This the 27th day of October 2000

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri T.M. Singh and 13 others .....Applicants  
All the applicants are working  
under the Assistant Director,  
National Sample Survey Organisation,  
Kohima.

By Advocate Mr A.K. Roy.

- versus -

1. The Union of India, represented by the  
Secretary to the Government of India,  
Ministry of Planning and  
Programme Implementation,  
New Delhi.

2. The Director,  
National Sample Survey Organisation,  
(Field Operation Division),  
New Delhi.

3. The Assistant Director,  
National Sample Survey Organisation,  
(Field Operation Division),  
Kohima.

4. The Administrative Officer,  
National Sample Survey Organisation,  
(Field Operation Division),  
New Delhi.

.....Respondents

By Advocate Mr B.S. Basumatary, Addl. C.G.S.C.

.....  
O R D E R

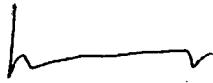
CHOWDHURY.J. (V.C.)

The applicants are fourteen in number. All of them  
are working under respondent No.3 and posted in Kohima. The  
applicants have moved this Tribunal with common grievance  
of refusal by the respondents to pay House Rent Allowance  
(HRA for short) as is applicable to Central Government  
employees; in 'B' class cities. Since the cause of action

and the relief sought for are same, leave is granted to the applicants to espouse their grievance in one single application under the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987. The matter is no longer Res intergra and in conformity with the earlier decisions of this Tribunal and the decisions rendered by the Apex Court, It is, therefore, ordered that all the fourteen applicants in this application are entitled to HRA at the rate applicable to Central Government employees of 'B' class cities and towns for the period from 1.10.1986 or from the actual date of posting in Nagaland if the posting is subsequent to the said date, as the case may be, upto 28.2.1991 and at the rate as may be applicable from time to time from 1.3.1991 onwards and continue to get the same till the said notification is in force.

2. The application is accordingly allowed. The respondents are directed to complete the exercise as early as possible, at any rate within a period of three months from the date of receipt of this order.

No order as to costs.

  
( D. N. CHOWDHURY )  
VICE-CHAIRMAN